

(xxii) G.S.R. No. 224 dated the 1st February, 1963.

(xxiii) G.S.R. No. 225 dated the 1st February, 1963.

(xxiv) G.S.R. No. 226 dated the 1st February, 1963.

(xxv) G.S.R. No. 227 dated the 1st February, 1963.

(xxvi) G.S.R. No. 228 dated the 1st February, 1963.

(xxvii) The Notice of Short-Export Rules, 1963 published in Notification No. G.S.R. No. 232 dated the 1st February, 1963.

(xxviii) G.S.R. No. 248 dated the 9th February, 1963.

Rules, 1963, published in Notification No. GSR. 93 dated the 11th January, 1963, as corrected by Notification No. GSR. 245 dated the 9th February, 1963;

(ii) Notification No. GSR. 173 dated the 2nd February, 1963 containing Corrigenda to the Defence of India (Second Amendment) Rules, 1963, published in Notification No. GSR. 91 dated the 10th January, 1963.

(iii) The Defence of India (Third Amendment) Rules, 1963 published in Notification No. GSR. 240 dated the 1st February, 1963.

[Placed in Library, See No. LT-790/63].

[Placed in Library, See No. LT-792/63].

**INDIAN MAIZE (TEMPORARY USE IN STARCH MANUFACTURE) ORDER**

**GOVERNMENT RESOLUTION ON GRANT OF INTERIM WAGE INCREASE TO WORKMEN IN COAL MINING INDUSTRY**

**The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table a copy of the Indian Maize (Temporary Use in Starch Manufacture) Order, 1963 published in Notification No. G.S.R. 273 dated the 7th February, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-791/63].

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** I beg to lay on the Table a copy of Government Resolution No. WB-16 (30)62 dated the 16th February, 1963 accepting the recommendations of the Central Wage Board for Coal Mining Industry for grant of interim wage increase to workmen. [Placed in Library, See No. LT-793/63].

**NOTIFICATIONS UNDER DEFENCE OF INDIA ACT**

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** I beg to lay on the Table a copy each of the following Notifications under section 41 of the Defence of India Act, 1962:—

(i) The Defence of India (Employment of Technical Personnel in National Service)

12.11 hrs.

**DEMANDS\* FOR SUPPLEMENTARY GRANTS (RAILWAYS) 1962-63**

**The Minister of Railways (Shri Swaran Singh):** I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1962-63.

\*Presented with the recommendation of the President.